

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-514**  
(IB)-178(PB)/2017  
IA/828/2022, IA/4411/2022, IA/5751/2022

**IN THE MATTER OF:**

Mussadi Lal Kishan Lal

**.....Applicant**

**Vs.**

Ram Dev Int. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC Liq

**Order delivered on 12.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Liquidator : Adv Prabhjit Singh Soni

**ORDER**

**IA/828/2022 & IA/5751/2022:-**

Ld. Counsel for the Liquidator is present and submitted that in terms of our order dated 20.03.2023, they have filed the appeal before the Deputy Commissioner, Karnal and matter is still pending before them and therefore, sought adjournment. In view of this, list this matter on **21.05.2024**.

**IA/4411/2022:-**

Ld. Counsel for the Liquidator is present and submitted that they have filed an affidavit indicating how the Respondents have been served. The affidavit is available on the e-portal. None appears on behalf of the Respondents. In the interest of justice, list this application on **21.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**